

04-6-2001

Mr. Y.K. Sharma, Counsel for the Applicant.

List the O.A. for admission - hearing on 16.7.2001. In the meantime MA for amended O.A. be filed in view of the order dated 09-4-2001.

[Signature]
A. K. MISRA
Indl. Member

MA for
Amended O.A.
not filed
✓

16.7.2001

Mr. Y. K. Sharma, counsel for the Applicant.

Post on 19/07/2001 for admission.

[Signature]
A. P. NAGRATH
Adm. Member

[Signature]
(B. S. RAIKOTE)
Vice Chairman

19/07/07

Mr. Y.K. Sharma, Counsel for applicant.

The learned counsel for the applicant submits that he wants to withdraw this application.

By recording the above statement the application is dismissed as withdrawn, with liberty to file a fresh application subject to ~~such~~ objections of the respondents.

[Signature]
A. P. NAGRATH
Adm. Member

[Signature]
(B. S. RAIKOTE)
Vice Chairman

part II and III destroyed
in my presence on 15.5.07
under the supervision of
section officer (1) as per
order dated 13.12.07

[Signature]
Section Officer (Record)

MA for
Amended O.A.
not filed
16/7
✓

RI COMPL
27/7/07

copy forwarded by
with O.A. 10/7/07
Annex sent to RI to RJ
vide No 300 to 301
dt 07-8-2001
A.D. for
for R-3 with N.S.P.
27/8